HARYANA VIDHAN SABHA

Bill No. 4—HLA of 2023

THE HARYANA DEVELOPMENT AND REGULATION OF URBAN AREAS (AMENDMENT) BILL, 2023

(Bill as passed by the Haryana Vidhan Sabha)

The following Bill was passed by the Haryana Vidhan Sabha:-

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further to amend the Haryana Development and Regulation of Urban Areas Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Seventyfourth Year of the Republic of India as follows:-

This Act may be called the Haryana Development and Regulation of Short title. Urban Areas (Amendment) Act, 2023.

For clause (n2) of section 2 of the Haryana Development and Regulation of Urban Areas Act, 1975 (hereinafter called the principal Act), the following clause shall be substituted, namely:-

Amendment of section 2 of Haryana Act 8 of

- "Transferable Development Rights Certificate (TDR Certificate)" means the certificate of development rights given to an owner who surrenders such land to vest with the Government without claiming any compensation and such development rights may be sold or traded or auctioned by the owner;'.
- In section 8A of the principal Act,-

Amendment of section 8A of Haryana Act 8 of 1975.

- for sub-section (1), the following sub-section shall be substituted, namely:-
 - "(1) The Director may perform all functions under this Act through electronic form and internet or may engage any person or agency to perform such functions on his behalf.";
- after clause (c) of sub-section (2), the following clause shall be (ii) inserted, namely:-
 - "(cc) scrutiny, enquiry, processing or correspondence regarding an application for grant of TDR Certificate and issue, holding, sale, trade or auction of TDR Certificate and its utilisation in part or full along with all other functions appurtenant thereto, as may be specified;";

(iii) after sub-section (2), the following sub-section shall be added, namely:-

"(3) In case the Director engages any person or agency under sub-section (1), a fee may be recoverable from the users for such online function at such rates, in such form and manner, as may be specified. Such fee may be shared with the person or agency engaged. The fee collected under this sub-section shall be maintained in an Information Technology fund created, managed and operated by the Director for Information Technology related expenses."

 for clause (m) of section 2 of the Harrans Regiment of Urbane Miss Art 1975 (heremafur balled as sollowing clause skall be substituted) as mely.

Chandigarh: The 31st March, 2023.

R.K. NANDAL, Secretary.

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